

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.227
Co.Appeal 28 of 2017

Proceedings under Section 56,58,59 of Co. Act, 2019

IN THE MATTER OF:

Suman Kumar Sinha

V/s

The Baroda Crystal Glass Works Ltd & Ors

.....**Applicant**

.....**Respondent**

Order delivered on 20/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ashish Shah, Adv.

For the Respondent :

ORDER

Due to paucity of time, matter stands adjourned to 25.01.2024 (Thursday) when company matters are exclusively taken up.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)